

THE HIGH COURT OF KERALA

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Kochi : 682 031
Dated: 03-09-2018

PROCEEDINGS

High Court Establishment – regularisation of temporary appointments made to the category of Lift Operator on temporary basis - orders issued.

- Read: 1. High Court Proceedings of even numbers dated 19.03.16, 17.03.17 and 27.10.17
2. Minutes of the Committee for framing High Court Rules and High Court Service Rules held on 17.07.2018.
3. Rule 11(2) of the Kerala High Court Service Rules, 2007.

ORDER No. A3-44538/2015

As per the High Court Proceedings read above, the following persons were appointed to the category of Lift Operator w.e.f the respective dates mentioned therein, in the scale of pay of ₹ 18,000 – 41,500 on temporary basis, due to the pendency of decision in connection with the appointments of physically handicapped persons to the categories enumerated in Rule 11(2) of the Kerala High Court Service Rules, 2007.

Sl. No	Name of the person	Appointed by transfer to the category of Lift Operator on temporary basis w.e.f.
1.	Sri.M.B.Mahesh	19/03/16
2.	Sri.P.Balasubramanian	17/03/17
3.	Sri.T.P.Vijayakumar	27/10/17

As per the Minutes referred to above, the Committee for framing High Court Rules and High Court Service Rules has resolved that the appointments made by transfer to the categories enumerated in Rule 11(2) on temporary basis can be regularised.

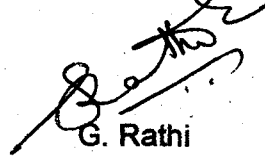
The Honourable the then Acting Chief Justice has accepted the Minutes referred to above and ordered to regularise the appointments made by transfer to the categories enumerated in Rule 11(2) of the High Court on temporary basis with effect from the date of their temporary appointment to the respective categories.

(P.T.O)


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Accordingly, temporary appointments of the above mentioned persons to the category of Lift Operator, on the respective dates mentioned against their names, as per the High Court Proceedings read above, are regularised with effect from the same dates.

(By Order)



G. Rathi
Deputy Registrar



To,

The persons concerned (to be acknowledged on the O/C)
The Joint Registrar in charge of 'J' Section, High Court.
The Assistant Registrar in charge of 'J' Section, High Court.
The Section Head, 'J' Section, High Court.
The Confidential Assistants to the Registrars and Additional Registrar
(General Administration), High Court.
The 'G' (Accounts II & III) Sections, High Court.
The Finance Wing, High Court.
The IT Section, High Court (for publishing in the website)
The A4 seat, High Court.
The Administrative Records Section, High Court.
The file.